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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

New Delhi, the 29th May, 1972.

NOTIFICATION
INCOME-TAX

No. 87 (F.No.404/67/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause 44 of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Sri T.K.V. Subrahmanyam who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 122 (F.No.404/107/71-ITCC) dated 19th April, 1972 is effective from 29th April, 1972.


(A.K. Nasta)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 87 (F.No.404/67/72-ITCC):

Copy forwarded to:-

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2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DP) Staff College, Nagpur.
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(A.K. Nasta)

Under Secretary to the Government of India.

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